

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CORPORATE POWER LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Corporate Power Limited
2.	Date of Incorporation of Corporate Debtor	May 11, 2006
3.	Authority under which corporate debtor is incorporated/ registered	Companies Act, 1956/Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106WB2006PLC150110
5.	Address of the registered office and principal office (If any) of corporate debtor	Regd. Office: FE-83, Sector-III Salt Lake City, Ground Floor, Kolkata, West Bengal 700106 India Plant: At Bana, Chandwa Block, District Lathehar, Jharkhand, 829203
6.	Date of closure of Insolvency Resolution Process	October 07, 2021
7.	Liquidation commencement date of corporate debtor	October 08, 2021*
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: Mr. Pankaj Dhanuka Registration No: IBBI/IPA-001/IP-P01205/2018-2019/11911
9.	Address and e-mail of the liquidator, as registered with the Board	Address: FE 328, Sector 3, Salt Lake City, Kolkata, West Bengal, 700106 Email Address: pankajdhanuka@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: Deloitte Touche Tohmatsu India LLP, 13 th Floor, Building – Omega, Bengal Intelligent Park, Block – EP & GP, Sector – V, Salt Lake City, West Bengal 700 091 Email Address: incplip@deloitte.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	November 10, 2021

*Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **CORPORATE POWER LIMITED** on October 08, 2021 and the copy

of the order has been issued and uploaded on website of the NCLT and made available to the liquidator on October 11, 2021.

The order for appointment of the liquidator has been passed by the NCLT, Kolkata Bench on October 08, 2021, but the same has been issued and uploaded on the website of the NCLT and made available to the liquidator on October 11, 2021. Accordingly, time for submission of claims has been considered as 30 days from October 11, 2021.

The stakeholders of **CORPORATE POWER LIMITED** are hereby called upon to submit a proof of their claims, on or before November 10, 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Pankaj Dhanuka

Date: 18.10.2021

Place: Kolkata

Liquidator of Corporate Power Limited

Reg No: IBBI/IPA-001/IP-P01205/2018-2019/11911